

(b) if so, whether the State Government has sent any representation to set up a high court bench in Kolhapur; and

(c) if so, the decision of the Union Government in regard to setting up of High Court bench at Kolhapur?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS AND MINISTER OF SURFACE TRANSPORT (DR. M. THAMBI DURAI) : (a) to (c) No proposal has been received from the Government of Maharashtra, in consultation with the Chief Justice of the Bombay High Court, in terms of Section 51 (2) of the States Reorganisation Act, 1956, for establishing a permanent Bench of the Bombay High Court at Kolhapur. As such, no action has been taken by the Central Government in this regard.

Filling up of Vacancies in Indian Institute of Mass Communication

715. SHRI KARIYA MUNDA : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether not even a single vacancy in Group "D" post in the reserved category of OBC has been filled up by the concerned authorities of Indian Institute of Mass Communication, JNU New Complex, New Delhi since the very date of the announced policy of the Government case of OBCS;

(b) if so, the details of all such vacancies which are to be filled up through direct recruitment; and

(c) the action proposed by the concerned authorities to fill up the same?

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF COMMUNICATIONS (SHRIMATI SUSHMA SWARAJ)

(a) to (c) Out of three vacant posts of Group "D" in Indian Institute of Mass Communication, one post has been reserved for OBC and the process of selection by direct recruitment is on.

Collection of Toll Tax on Bridges

716. SHRI JANG BAHADUR SINGH PATEL : Will the Minister of SURFACE TRANSPORT be pleased to state :

(a) whether toll tax is still being charged from the people on the two bridges over Ganga river on Shastri Bridge and the other between Tellarganj and Papamau in Allahabad, U.P.;

(b) if so, the reasons thereof and the steps taken to steps the collection of toll tax;

(c) the years in which these bridges were constructed and the cost of the construction of the bridges, bridge-wise; and

(d) the money collected towards the toll tax, bridgewise?

THE MINISTER OF STATE IN THE MINISTRY OF SURFACE TRANSPORT (DR. DEBENDRA PRADHAN) :

(a) Yes, Sir.

(b) It has been intimated by the State Government of Uttar Pradesh that the cost of the bridges has not yet been recovered. The toll tax shall be stopped after the full recovery of cost including interest thereon.

(c) and (d) :

Name of the Bridge	Year of construction	Cost of construction	Money collected till March, 98
(Rs. in lakhs)			
Shastri Bridge	1982	1150.70	1604.00
Papamau Bridge	1988	857.48	696.60

[Translation]

Telephone Exchanges in U.P.

717. SHRIMATI KAMAL RANI : Will the Minister of COMMUNICATIONS be pleased to state,

(a) whether Government propose to set up new telephone exchanges in Uttar Pradesh during 1998-99.

(b) if so, the details thereof;

(c) the number of old telephone exchanges in the State;

(d) whether telephone service has not yet been provided in Jahanabad under the Ghatampur region in Uttar Pradesh;

(e) if so, the reasons therefor, and

(f) the time by which the Government propose to set up a telephone exchange in Jahanabad?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI KABINDRA PURKAYASTHA) : (a) Yes, Sir.

(b) A list is given in the enclosed Statement.

(c) Number of telephone exchanges in the State as on 31st March, 1990 is 2085 (Two thousand Eighty Five).

(d) Telephone service has already been provided in Jahanabad under the Ghatampur region in Uttar Pradesh.

(e) and (f) Does not arise in view of (d) above.